

International Airport (KIA) in Bengaluru, Rajiv Gandhi International Airport (RGIA) at Shamshabad, Hyderabad and Cochin International Airport in Kerala are developed and in operation in the country.

(b) Government of India has entered into Concession Agreement with Hyderabad International Airport Limited (HIAL) for RGIA, Hyderabad on 20th December, 2004 and with Bangalore International Airport Limited (BIAL) for KIA in Bengaluru on 5th July, 2004.

(c) Yes, Sir.

(d) Does not arise.

(e) An Institutional Mechanism is in place in form of a Joint Venture Cell (JVC) in the Airports Authority of India (AAI) for monitoring of the performance of all the Public Private Partnership (PPP) projects in airport sector. A regulatory Authority namely, Airports Economic Regulatory Authority of India (AERA) has been established for determination of tariff and monitoring of performance standards for promoting competition in airport related services. Planning Commission reviews the implementation of infrastructure projects of airport sector on quarterly basis. In addition to above, AAI has nominated its representatives in the Board of Directors of HIAL and BIAL.

#### **New airports in Karnataka**

1724. SHRI BASAWARAJ PATIL: Will the Minister of CIVIL AVIATION be pleased to state:

(a) the number of new airports where construction work is in progress in Karnataka and the details thereof;

(b) by when these airports will be fully operational after completion of the work; and

(c) in case of any delay, the reasons therefor and solution for the same?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (DR. MAHESH SHARMA): (a) Government of India has granted 'in-principle' approval to the Government of Karnataka for setting of Greenfield Airports in Hasan, Shimoga, Bijapur and Gulbarga in Karnataka. The airport works have been held up due to disputes. Government of Karnataka is responsible for taking necessary steps for completion of these projects.

(b) and (c) Timeline for completion of Greenfield Airports depends upon many factors such as availability of land, availability of mandatory clearances, environmental clearances and provision of support services by the State Government such as removal of obstructions, access road to the airport, water supply, power supply, services of State Police and State Fire Staff for Security and Safety needs of the airport, etc.

#### **Bogus promotional offers by airlines**

1725. SHRIMATI JAYA BACHCHAN: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Directorate General of Civil Aviation (DGCA) has received complaints against several airlines for bogus promotional offers;
- (b) if so, the details thereof;
- (c) whether Government has taken any action against these airlines and the offers;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (DR. MAHESH SHARMA): (a) to (c) Directorate General of Civil Aviation (DGCA) has received complaints related to promotional offers of airlines. It was observed that these complaints were related to difficulty in booking or non availability of tickets as these were already sold. The complaints received in DGCA were taken up with airline concerned for their redressal.

(d) and (e) Airlines remain compliant to the regulatory provisions of Rule 135 of the Aircraft Rules 1937 as long as the fare charged by them does not exceed the fare established and displayed on their website.

#### **Deaths from sterilization**

1726. SHRIMATI THOTA SEETHARAMA LAKSHMI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether women die every month due to botched sterilizations in the country;
- (b) if so, the State-wise details thereof; and